

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. IA/3794/2023 IA/2372/2023
IA(PLAN)/20/2024 C.P. (IB)/1166(MB)2020

IN THE MATTER OF

Edelweiss Asset Reconstruction Company Limited ... Petitioner
Vs

Perfect Engine Component PvtLtd ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Abhishek Anand (VC)

For the Respondent

IA/3794/2023: Adv. Sonia Sunil (VC)
Adv. Mitali Bhatt (R1 & R2) (PH)

IA/2372/2023: Adv. Atishay Jain (R3) (PH)

ORDER

IA 3494 of 2024- Counsel for the RP is directed to furnish the hard copy of the IA before the next date of hearing. Adjourned to **17.05.2024**.

IA 2372 of 2024- Counsel for the Respondent Nos. 1 to 3 pray for a short adjournment so as to seek appropriate instructions. In view of the request made, adjourned to **17.05.2024**.

IA 20(Plan) of 2024- Counsel for the RP is directed to furnish the hard copy of the IA before the next date of hearing. Adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)